

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2917
ANSWERED ON:18.08.2004
POLICY FOR ASSISTING CGHS BENEFICIARIES
Khaire Shri Chandrakant Bhaurao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government proposes to formulate a policy wherein the expenditure incurred by the Hospital on a CGHS beneficiary shall be directly borne by concerned Ministry/Department;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the case of pensioner CGHS card holder would be settled in the office/Department last served;
- (e) if so, the details thereof;
- (f) whether the Government proposes to settle the matter in the dispensaries; and
- (g) if so, the steps taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(c): The medical reimbursement claims of serving employees (CGHS beneficiaries) are already settled by the Department/Ministry where the employee is serving. However, in the case of pensioner CGHS cardholders, the orders for decentralisation were issued on 14.10.2003 with detailed orders on 6.2.2004, which gave the option to the pensioners for getting their medical claims settled by the Office/Department in which they last served. However, since there was lukewarm response to the decentralisation process from the pensioner beneficiaries of CGHS, the process of the decentralisation has been kept in abeyance vide Department of Health's O.M. dated 12.5.2004.

(d)&(e): In view of (a)to(c) above, the medical claims of CGHS Pensioner cardholders would continue to be settled directly by the CGHS Organisation as before.

(f): No, Sir.

(g): In view of (f) above, the question does not arise.